

BUSINESS ADVISORY COMMITTEE

(Sixth Lok Sabha)

FIRST REPORT

(Presented on 13-6-1977)

The Business Advisory Committee held a sitting on Monday, the 13th June, 1977.

2. The Committee recommend the allocation of time to the following items of Government Legislative, Financial and other business as shown against each:—

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| (1) The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1977 (To replace Ordinance No. 7 of 1977) | 2 hours |
| (Consideration and passing) | |
| (2) The Yoga Undertakings (Taking over of Management) Bill, 1977 (To replace Ordinance No. 8 of 1977) | 1 hour |
| (Consideration and passing) | |
| (3) The Presidential and Vice-Presidential Elections (Amendment) Bill | 1 hour |
| (Consideration and passing) | |
| (4) General Discussion on the Railway Budget for 1977-78 | 12 hours |
| (5) General Discussion on the General Budget for 1977-78 | 15 hours |
| (6) Discussion and voting on the Demands for Grants (Railways) for 1977-78 | 6 hours |
| (7) Discussion on the Resolution making certain amendments to the Resolution on Road Development regarding the continuance of the Central Road Fund | 1 hour |
| (8) Discussion on the Resolution regarding increase in the export duty on tea and coffee | 2 hours |
| (9) Discussion under Rule 193 by Shri B. P. Mandal regarding deteriorated law and order situation in various States | 1 hour
(To be taken up during the current week) |
| (10) Discussion under Rule 193 by Dr. Subramaniam Swamy regarding deleberate distortion of reality by the Indian Missions abroad about the situation in India during the Emergency | 1 hour
(during week commencing 20-6-1977) |
| (11) Discussion under Rule 193 by Sarvashri Sâmar Guha and Dilip Chakravarty on statement made by Home Minister regarding political prisoners still behind the bars and their immediate release | 1 hour
(during week commencing 27-6-1977) |

[P.T.O.]

3. The Committee further recommend that in order to provide time for completion of urgent financial business—

- (i) the House may continue to sit during lunch hour also with effect from Wednesday the 15th June, 1977 till the passing of the Finance Bill, 1977; and
- (ii) Half-an-hour discussions, discussions under Rule 193 or discussions on No-Day-Yet-Named Motions may be taken up at 6 P.M.; and
- (iii) not more than one Half-an-hour discussion, discussion under Rule 193 or discussion on No-Day-Yet-Named Motion may be put down in a week till the disposal of the financial business.

NEW DELHI;

June 13, 1977

Jyaistha 23, 1899 (Saka)

N. SANJIVA REDDY,

Chairman,

Business Advisory Committee.